## No. 1-1570/FSSAI/Imports/2015 Food Safety and Standards Authority of India Ministry of Health and Family Welfare Government of India FDA Bhavan, New Delhi- 02

Dated: 14 January, 2019

## Sub: Rectifiable labeling information for imported food consignments -reg.

With a view to facilitate ease of trade while ensuring the safety of food imported into India, it has been decided that in addition to the labeling deficiencies for which a special dispensation for rectification has been provided under Reg 6(4) of FSS (Import) Regulations, 2017 and under order dated 22.05.2018, the labeling information as mentioned below, as per Regulation 5.12 of FSS(Alcoholic Beverages) Regulations, 2018, may also be allowed to be rectified.

## CONSUMPTION OF ALCOHOL IS INJURIOUS TO HEALTH BE SAFE-DONT DRINK AND DRIVE

- 2. This rectification has to be carried out at Customs bound warehouses, before visual inspection or re-inspection by the Authorised Officer or his representative, by affixing a single non detachable sticker or by any other non-detachable method next to the principal display panel without altering or masking the original label information in any manner.
- 3. This issues with the approval of the Competent Authority.

(Suneeti Toteja) Director (Imports)

To

- 1. Commissioner (Single Window Project, CBEC)- for further necessary action.
- 2. Director (Customs), CBEC- for information and necessary action.

## Copy to (for information)-

- 1. Ms. Preeti Sudan, Secretary, Ministry of Health & Family Welfare.
- 2. Special Secretary (Logistics), Department of Commerce.
- 3. Smt. Seema Jere Bisht, ADG, Risk Management Division, CBEC
- 4. Advisor (Standard)
- 5. Advisor (Regulation)
- 6. Advisor (QA), FSSAI
- 7. Head (Legal/GA), FSSAI
- 8. Head (RCD), FSSAI
- 9. All Authorised Officers of FSSAI
- 10. PPS to Chairperson, FSSAI
- 11. PS to CEO, FSSAI
- 12. CITO (for uploading on the FSSAI website)